

National Company Law Tribunal

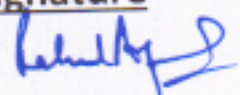
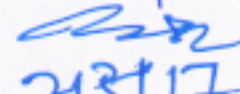
Allahabad Bench

CP NO 33/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017

NAME OF THE COMPANY: Upper Ganges Ltd

SECTION OF THE COMPANIES ACT: U/S 391/394 of Company act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rahul Agarwal	Advocate	Petitioner	
2.	M K Bagri	Official Liquidator	RD & Co. Hld.	 21/3/17

Order Dated 02.03.2017CP No. 33/2016: Upper Ganges & Ors

Parties are represented by their respective Counsels (in CP No. 33/2016 Connected with C.A 17 of 2016). Mr. Rahul Agarwal represented the petitioner and Shri Bagri, Official Liquidator represented Central Government. The case is taken up today for pronouncement of order. The reasoned order in detail is dictated separately. From the material on record, the scheme appears to be fair and reasonable and is not violative of any provisions of law nor contrary to public policy.

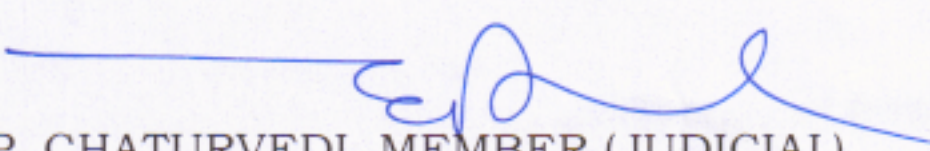
All the statutory compliance has been fulfilled, Company Petition filed by the Petitioner is made absolute in terms of prayer clause. Accordingly, the Company Scheme annexed to C.P is approved and sanctioned.

Further a cost of Rs. 20,000/- is awarded in favour of the Central Government through the office of R.D toward legal expenses incurred which is payable by the company within four weeks from the receipt of authentic copy of this order.

The petitioner company to lodge a copy of this order along with company scheme to the office of ROC and also communicate the office superintendent of stamp of the State Government, for the purpose of adjudication of stamp duty ^{if required}, within 60 days of receipt of this order.

The counsel of the company may furnish a copy of draft order of sanction of scheme as per the prescribed format (under Companies (Compromises, Arrangement and Amalgamations) Rules, 2016 read with other rules) for scrutiny and authentication by the Registry of this Tribunal.

The parties are directed to act upon as per this order and to take necessary steps as per the provisions of Companies Act and Rules.


H. P. CHATURVEDI, MEMBER (JUDICIAL)

DATED 02.03.2017